

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 29859/2008

GOSWAMI RADHESH LAL

Petitioner(s)

VERSUS

RADHA BALLABH GOSWAMI (DEAD) . & ORS.

Respondent(s)

(FOR [I A UNDER ORDER V RULE1(3) OF SCR, 2013] ON IA 45549/2017\*\*\*\*\*NOT TO BE LISTED BEFORE HON'BLE MR. JUSTICE VINEET SARAN AS PER HON'BLE JUDGE IN CHAMBERS ORDER DT. 04.02.2019\*\*\*\*

\*\*\*\*ONLY I.A. NOS. 39840/2019 AND I.A. NO. 41607/2018 TO BE LISTED BEFORE THE HON'BLE JUDGE IN CHAMBER\*\*\*\*

IA No. 41607/2018 - INTERVENTION/IMPLEADMENT

IA No. 39840/2019 - SUBSTITUTED SERVICE)

Date : 29-07-2019 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE AJAY RASTOGI  
[IN CHAMBERS]

For Petitioner(s) Mr.Anil Kaushik,Adv.  
Mr.Anurag Singh,Adv.  
Mr.Abhishek Mishra,Adv.  
Mr. Anil Kumar Mishra, AOR

For Respondent(s) Ms. Asha Gopalan Nair, AOR

Ms. Abha R. Sharma, AOR  
Ms.Sujeeta Srivastav,Adv.

Mr.D.S.Parmar,Adv.  
Ms.Rishika Singh,Adv.

Dr.Rajeev Sharma, AOR  
Mr.Chandra Shekhar,Adv.  
Mr.Bhanwar Pal Singh Jadon,Adv.  
Mr.Prashant Sharma,Adv.  
Mr.Dharmendra Sharma,Adv.  
Mr.Vipin Kumar Sharma,adv.  
Mr.Raghuvir Sharma,Adv.  
Mr.Girdhari S.Chauhan,Adv.

UPON hearing the counsel the Court made the following  
O R D E R

I.A.No.39840/2019 has been filed seeking permission to serve the LRs. of deceased respondent Nos. 1 & 15 through substituted service who could not be served despite best efforts.

Application is allowed as prayed for.

Office may take appropriate steps in adopting the mode of substituted service as admissible under the rules.

I.A. No.41607/2018 has been filed by the LRs. of deceased persons No.9(c) i.e. Goswami Hita Nanda S/o Goswami Manoj Lal and No.20 Goswami Hirdayaranjan S/o Goswami Sukhlalji seeking permission of this Court for impleadment as party in the instant proceedings.

Application has been opposed by the appellant by filing written objections.

It is brought to the notice of the Court that pending proceedings before the High Court both the respondents of whom the applicants are claiming to be the legal representatives have died and the proceedings qua them before the High Court stands abated. Even the present applicant who has filed the application claiming to be the legal representatives of the deceased respondents indicated above in the original proceedings, is not aware of the date on which the persons to whom they want to represent, died.

After having heard learned counsel for the parties, this Court is not inclined to grant indulgence granting permission to implead the legal representatives of No. 9(c) and No. 20 in the instant proceedings. Consequently, I.A. is rejected.

(SUSHMA KUMARI BAJAJ)  
SENIOR PERSONAL ASSISTANT

(SANTOSH KUMAR)  
BRANCH OFFICER